

LOK SABHA

BULLETIN-PART II

(General Information relating to Parliamentary and other matters)

No. 3764 - 3790] [Friday, December 17, 2021/ Agrahayana 26, 1943 (Saka)

No. 3764

Table Office

Government Business for the remaining part of 7th Session of 17th Lok Sabha.

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Culture announced in the House that Government Business for the remaining part of 7th session of 17th Lok Sabha would consist of:-

- 1) Further discussion and voting on Second batch of Supplementary Demands for the year 2021-22 and introduction, consideration and passing of the Appropriation (No. 5) Bill, 2021.
- 2) The National Anti-Doping Bill, 2021.
(Consideration and Passing)
- 3) The Wild Life (Protection) Amendment Bill, 2021.
(Consideration and Passing)
- 4) The Chartered Accountants, the Cost and Works Accountants and the Company Secretaries (Amendment) Bill, 2021.
(Consideration and Passing)
- 5) The Mediation Bill, 2021, after it is passed by Rajya Sabha.
(Consideration and Passing)

- 6) The Prohibition of Child Marriage (Amendment) Bill, 2021, after its introduction.

(Consideration and Passing)

- 7) The Election Laws (Amendment) Bill, 2021, after its introduction.

(Consideration and Passing)

No. 3765

Members' Reference Service (LARRDIS)

BRIEFING SESSION FOR MEMBERS OF PARLIAMENT

A Briefing Session is being organised for Hon'ble Members of Parliament on 20 December, 2021 in Committee Room No. 62, Parliament House, as per the following schedule:

| Date | Time | Subject |
|-------------------|--------------------------|-------------------------------------|
| 20 December, 2021 | 09:30 a.m. to 10:30 a.m. | The National Anti-Doping Bill, 2021 |

Hon'ble Members are requested to kindly make it convenient to attend the Briefing Session.

No. 3766

Committee Branch-I

**Result of Election of One Member of Lok Sabha to the
All India Institute of Medical Sciences (AIIMS), Bilaspur (Himachal Pradesh)**

In connection with the election of one member of Lok Sabha to the All India Institute of Medical Sciences (AIIMS), Bilaspur (Himachal Pradesh) and the motion in respect of which was adopted by the House on 10 December, 2021, one nomination was received upto the last date and time fixed for the purpose and the member did not withdraw his candidature from the election. Shri Rattan Lal Kataria, being the only candidate in the fray has been declared as duly elected to serve as member of the All India Institute of Medical Sciences (AIIMS), Bilaspur (Himachal Pradesh) subject to the provisions of the AIIMS Act, 1956.

No. 3767

Parliament Security Service, PH

Restriction on entry of Ex-MPs/ MLCs/ MLAs/ PSs/ PAs/ Family Members/ Personal Guests and Visitors accompanying Hon'ble Members

In view of the prevailing pandemic situation due to COVID-19 novel Corona Virus and to ensure social distancing, safety and security of Hon'ble Members of Parliament, the entry of Ex-MPs/ MLCs/ MLAs/ PSs/ PAs/ Family Members/ Personal Guests and Visitors accompanying Hon'ble Members is restricted inside the Parliament House till further orders.

Kind cooperation of Hon'ble Members is solicited.

No. 3768

Parliament Security Service, PH

Wearing of Face mask and display of RF Tag/ Identity Cards

In view of the prevailing instructions of wearing of face mask to contain the spread of COVID – 19 pandemic, a difficulty in proper identification of Hon'ble Members is experienced at the entry points of Parliament House. Therefore, to facilitate a hassle free entry, all the Hon'ble Ministers/ members are requested to carry and display their RF Tags/ Identity Cards while wearing face masks which would help in identification on gaining entry into Parliament House Complex. .

Kind cooperation of Hon'ble Members is solicited.

No. 3769

Parliament Security Service, PH

Entry to Parliament House and Central Hall

Entry in Parliament House and Central Hall is regulated according to Rules and Directions issued by the Hon'ble Speaker from time to time. No person without a valid pass is allowed to gain entry even accompanied by the Hon'ble Members of Parliament. This is an essential requirement in the interest of the security of Hon'ble Members of the Parliament in particular and PH in general.

Kind cooperation of Hon'ble Members is solicited.

No. 3770

Parliament Security Service, PH

Restrictions on admission into Inner and Outer Lobbies of the Lok Sabha during the Session

The admission to Inner and Outer Lobbies is restricted to Hon'ble Members and the following categories of persons connected with official business or otherwise:-

1. Persons holding passes valid for "LOBBIES"; and
2. C.P.W.D. staff working in the Parliament House whose presence is functionally required in connection with the discharge of their official duties.

No. 3771

Parliament Security Service, PH

Ferry car services for Hon'ble Members

In view of the security concern, commercial vehicles viz. Taxi / Auto-rickshaw etc. and vehicles without valid Car Parking Labels issued by Lok Sabha Secretariat will not be allowed entry to Parliament House precincts. If arriving in such vehicles / mode of transportation, Hon'ble Members are requested, to please get down at Iron

Gates and make use of ferry cars available at **Iron Gates No.1 and Talkatora Road- I & II**. For departure also, ferry car will be available in front of Building Gate No.1 &4.

Kind cooperation of Hon'ble Members is solicited.

No. 3772

Parliament Security Service, PH

Carrying or Display of Fire Arms in Parliament House Complex

The carrying or display of arms and ammunition in any part of the Parliament House Complex is strictly prohibited. Only security personnel specifically deployed/ earmarked in the Parliament House Complex are permitted to carry arms and ammunition.

Kind co-operation of Hon'ble Members is solicited.

No. 3773

Parliament Security Service, PH

Distribution of Literature, Pamphlets, Press Notes, Leaflets within the precincts of the Parliament House

As per established convention, no literature, questionnaire, pamphlets, Press Notes, leaflets or any matter printed or otherwise should be distributed without the prior permission of Hon'ble Speaker within the precincts of the House. Placards are also strictly prohibited inside the Parliament House Complex.

Kind cooperation of Hon'ble Members is solicited.

No. 3774

Parliament Security Service, PH

Demonstration, Dharna, Strike, Fast etc. within the Precincts of the House

Hon'ble Members are requested not to use the precincts of the House for any demonstration, dharna, strike or fast for the purpose of performing any religious ceremony.

Kind cooperation of Hon'ble Members is solicited.

No. 3775

Parliament Security Service, PH

Stoppage of entry of Armed Escorts/ P.S.O. coming to Parliament House Estate

Consequent to the decision taken by the General Purposes Committee of the Rajya Sabha and Meeting of Hon'ble Speaker with Leaders of Parties and Groups in Lok Sabha, "Armed Escorts/ P.S.O. (Personal Security Officer) of Hon'ble Ministers/ Hon'ble Members of Parliament would not be permitted inside the Parliament House Estate." They may peel off from the vehicle at the respective Iron Gates itself.

Kind cooperation of the Hon'ble Members is solicited.

No. 3776

Parliament Security Service, PH

Speed regulation of vehicles entering Parliament House Complex

With the installation of modern security gadgets in Parliament House Complex, it has been felt essential to observe certain speed regulations for vehicular movements keeping in view the design capabilities of the gadgets. It has, therefore, been decided to restrict the speed of vehicles to 10 Kms per hour till the vehicles cross the last barrier at the Iron Gates. Necessary warning signages have been prominently displayed at suitable locations.

Hon'ble Members of Parliament are requested to kindly give suitable instructions to their drivers for observance of speed regulations inside the complex.

Kind cooperation of Hon'ble Members is solicited.

No. 3777

Parliament Security Service, PH

Restriction of Exit for pedestrians through Iron Gate No. 1

State of the art Security Gadgets have been installed at Iron Gate No. 1 to regulate vehicular movements and to strengthen the security arrangements of Parliament House Complex. Pedestrians are, therefore, requested not to cross these Gadgets on foot.

Hon'ble Members of Parliament are therefore, requested to use Ferry Services made available at this gate for their movement from the Iron Gate to Building Gate No. 1 and vice-versa and avoid movement on foot through this gate.

Kind cooperation of Hon'ble Members is solicited.

No. 3778

Parliament Security Service, PH

Physical Check of Cars / Vehicles and Brief Cases

For security consideration, Hon'ble Members are advised to check their cars and brief cases before coming to the Parliament House Complex. In case of self- driven cars, Hon'ble Members are requested to check the dickey, seats, engine etc. before proceeding to the Parliament House Complex.

Hon'ble Members who desire to use bicycle as transport may gain access through Iron Gates and are requested to park bicycle at earmarked place in Plot 118 and lock the cycle properly. The bicycles used by Hon'ble Members will be treated as self-driven vehicles.

Kind cooperation of Hon'ble Members is solicited.

No. 3779

Parliament Security Service, PH

**Switching off the mobile phones and alarm bell inside
Lok Sabha Chamber**

In order to ensure smooth and unhindered proceedings of Lok Sabha and as a mark of respect to the Chair, Hon'ble Members are requested to switch off their mobiles and deactivate alarm bells before entering into the Lok Sabha Chamber.

Kind cooperation of Hon'ble Members is solicited.

No. 3780

Parliament Security Service, PH

Regulation of Entry and Exit at Building Gates

In view of the preventive measures to contain the spread of COVID -19 Corona virus pandemic and to maintain social distancing norms at the Building Gates in Parliament House during the ensuing session, the entry and exit regulations for the Hon'ble members shall be facilitated as under:

- (i) Entry of Honb'le MPs : Building Gate No.1, PH (Main Gate)
- : Building Gate No. 4, PH
- : Building Gate No. 12, PH
- (ii) Exit of Hon'ble MPs : Building Gate No.1, PH (Side Gate)
- : Building Gate No.2, PH

Kind cooperation of Hon'ble Members is solicited.

No. 3781

Parliament Security Service, PH

Parking Arrangement in Parliament House

During the 7th Session of 17th Lok Sabha and 255th Session of Rajya Sabha (Winter Session of Parliament) commencing from 29.11.2021, the earmarked parking areas for the Hon'ble Members are as under:

- (i) Self-driven Vehicles of MPs: Parking Area near the New Centralize Pass Issue Cell at Talkatora Road
- (ii) Chauffeur-driven Vehicles: Behind Rail Bhawan near Vijay Chowk of MPs outside Parliament House

Kind co-operation of Hon'ble members is solicited.

No. 3782

Parliament Security Service, PH

Functioning of Slip Road for entry into Parliament Building from TKR-III

Members are informed that a new slip road has been made functional from Iron Gate No. 3 to roundabout of fountain/ Statue of Shivaji Maharaj (Opposite Building Gate No. 3, PH) for smooth movement of vehicles of Hon'ble MPs coming to Parliament Building via TKR-III for alighting at Building Gate No. 1, 4 and 12 in Parliament House.

Kind co-operation of Hon'ble Members is solicited.

No. 3783

Parliament Security Service, PH

Regulation of Vehicular Entry in Parliament House Complex.

Due to construction of New Parliament Building and shifting/ relocation/ closure of some services/ gates, the entry of vehicles of Hon'ble Members for smooth traffic movement in PH Complex will be regulated henceforth as under:-

- | | | |
|----|--------------------------------------|---|
| 1. | Iron Gate-I, Parliament House | Only entry of authorized labelled vehicles of Hon'ble Members as per practice in vogue. |
| 2. | Iron Gate-II, Parliament House | Exit of vehicles gaining entry from Iron Gate-I, Parliament House. |

Kind co-operation of Hon'ble Members is solicited.

No. 3784

Table Office (B)

Attendance Register of Members

Section 3 of the *Salary, Allowances and Pension of Members of Parliament Act, 1954* (as amended by Act. No. 17 of 2018) relating to 'Salary and daily allowances' provides as follows: -

“3. Salaries and Daily Allowances. – (1) A member shall be entitled to receive a salary, at the rate of **one lakh** rupees per mensem during the whole of his term of office and subject

to any rules made under this Act an allowance at the rate of **two thousand** rupees for each day during any period of residence on duty:

XXX

XXX

XXX

Provided that no member shall be entitled to the aforesaid allowance unless he signs the register, maintained for this purpose by the Secretariat of the House of People or, as the case may be, Council of States, on all the days (except intervening holidays for which no such signing is required) of the session of the House for which the allowance is claimed”.

2. As per practice, for the convenience of members, the Attendance Register, split into four parts, is kept on separate rostrums in the **Inner Lobby of Lok Sabha** for signature of members.

3. In view of the provisions of section 3 of the *Salary, Allowances and Pension of Members of Parliament Act, 1954*, quoted in para 1 above, members are requested to sign in the space provided against their names in the Attendance Register and as per the specimen signatures furnished to the Lok Sabha Secretariat.

4. Members may use their personal pens for signatures. Members are also requested to maintain social distancing while signing the register.

Kind cooperation of Members is solicited.

No. 3785

Table Office (B)

Recording of votes during Division

Divisions, as and when required, will be held under Rule 367AA by distribution of slips.

Division slips will be provided to those members who are seated in Lok Sabha Chamber and its Galleries **only**.

Members will be supplied at their seats with ‘Ayes’/‘Noes’ printed slips for recording their votes. ‘Ayes’ slips are printed on one side in green and ‘Noes’ on its reverse in red, both in English and Hindi language.

On the slips, members may kindly record votes of their choice by signing and writing legibly their names, Division Numbers and date.

Members who desire to record ‘Abstention’ may ask for the ‘Abstention’ slips.

Immediately after recording one's vote, each member should pass on the slip to the Division Official who will come to their seat to collect the same for handing over to the Officers at the Table. Members are requested to fill in only one slip for each Division.

Members are also requested not to leave their seats till the slips are collected by the Division Officials.

No. 3786

Parliament Museum & Archives

Deposit of archival/historical material in Parliament Museum & Archives. Books and Photographs are available in Parliament Museum & Archives for reference.

The Parliament Museum & Archives undertakes acquisition, storage and preservation of precious records, historical documents and articles connected with the origin, growth and functioning of parliamentary institutions and the Constitution of India. These objects, which are part of our national heritage are collected, scientifically treated and preserved for the benefit of posterity.

Members are requested to consider depositing material which they have in their possession like *Private correspondence, Notes, Articles, records, Manuscripts, Speeches, Memoirs, Diaries, Relics, Art pieces, Mementos, Personal belongings and collections, Paintings, Photographs or any other material of archival/historical value connected with their career and activities as Parliamentarians and freedom fighters*, in the **Parliament Museum & Archives, FB-096, Parliament Library Building (Tel.No.23034131, 23034226, Fax No.23035326)** for permanent preservation and display. The material will enrich the Parliament Museum & Archives and be useful for research work. If desired, the material received would be returned after making necessary copies. Any secretarial assistance in sorting out and listing the material will be made available to them.

The Parliament Museum and Archives have 734 books on/by Members of Parliament. Members who are desirous of consulting these books may contact the PMA.

The Photo Archives too has a collection of 19,979 photographs relating to Parliamentary events and passport size photographs of Members of Parliament from 1st to 17th Lok Sabha including two hundred photographs of Freedom Fighters lodged in Cellular Jail during freedom struggle received from the Government of Andaman and Nicobar Island. All these Photographs have been digitized and can be retrieved with the click of a mouse through the software available in the branch.

Kind cooperation of Members is solicited.

No. 3787

Parliament Museum and Archives

Parliament Museum
Re-opening of the Parliament Museum for Members of Parliament

Members of Parliament are informed that the Parliament Museum is Re-opened for the Members and their Families by the Orders of the Competent Authority, Lok Sabha.

The hi-tech Parliament Museum depicts the continuum of India's rich democratic and cultural heritage. The story of various stages of our freedom movement, independence and of becoming a Sovereign Republic, is narrated with the help of walk-through period settings, with sound-light-video-synchronization, large screen interactive computer multi-media and immersive visualization with multi-screen panoramic projection, virtual reality and animatronics. The Museum is equipped with a Resource Centre with a fully computerized textual and visual information bank. The Museum binds us with our historic past and is a tribute to the efforts and sacrifices of our freedom fighters and nation-builders.

Members are requested to make it convenient to visit the Museum with their families. The Museum, which is located in Hall G-118 (Ground Floor), Parliament Library Building, is open from Monday (during Session period only for Members), otherwise, from Tuesday to Saturday (11:00 AM to 5:00 PM). Members may please

contact Telephone Nos. 011-23035318, 011-23035325, 011-23035326 for further assistance.

No. 3788

Committee Branch-I

**Result of Election of one Member of Lok Sabha to the
Employees' State Insurance Corporation**

In connection with the election of one member of Lok Sabha to the Employees' State Insurance Corporation and the motion in respect of which was moved in and adopted by the House on 13 December, 2021, two nominations were received upto the last date and time fixed for the purpose. Subsequently, one member namely, Shri N. Reddeppa withdrew his candidature from the election to the said body. Thus, the number of remaining candidate being equal to the number of member to be elected, Shri Khagen Murmu has been declared as duly elected to serve as member to the Employees' State Insurance Corporation, subject to the provisions of the Employees' State Insurance Act, 1948 and Rules made thereunder.

No. 3789

Committee Branch-I

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**Result of Election of Two Members of Lok Sabha to the Council of the Indian Institute of
Science, Bangalore**

In connection with the election of two members of Lok Sabha to the Indian Institute of Science, Bangalore and the motion in respect of which was adopted by the House on 13 December, 2021, three nominations were received upto the last date and time fixed for the purpose. Subsequently, one member namely, Shri Lavu Sri Krishna Devarayalu withdrew his candidature from the election to the said body. Thus, the number of remaining candidates being equal to the number of members to be elected, two members have been declared as duly elected to serve as members on the Council of the Indian Institute of Science, Bangalore, subject to the provisions of the Regulations of the Institute, as under:

1. Shri P.C. Mohan,
2. Shri Tejasvi Surya.

LOK SABHA
BULLETIN – PART II
(General information relating to Parliamentary and other matters)

No. 3790

[Friday, December 17, 2021/ Agrahayana 26, 1943 (Saka)]

No. 3790

TABLE OFFICE

Statutory Orders laid on the Table of Lok Sabha

The following Statutory Rules and Orders made under the delegated powers of legislation, which were laid on the Table of Lok Sabha during the current week, are subject to modification: -

| Sl. No. | Number assigned to order/Date of Publication | Brief Subject or description | Date on which laid on the Table | Period for which to lie on the Table | Period upto which motion for modification can be made | Remarks |
|---------|---|---|---------------------------------|--------------------------------------|--|--|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 1 | <u>Notification No. F. No. 104/41/Accts.-1</u> <u>INTRODUCTION</u> 27.09.2021 | The Annual Report and Audited Accounts of the Council of Institute of Company Secretaries of India for the year ending 31 st March, 2021. | 13.12.2021 | *30 days | Before the expiry of the session immediately following the session in which the said period of 30 days is completed. | Published in Gazette of India, Part-III, Section 4. |
| 2 | <u>G.S.R.643(E)</u> 01.03.2019 | Amendments in the Notification No. G.S.R.170(E) dated 1 st March, 2019. | -do- | -do- | -do- | Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i). |
| 3 | <u>Notification No. 1 of October, 2021</u> 06.10.2021 | Regarding election to fill vacancy of the 13 th Council from the Eastern India Regional Constituency of the Institute of Company Secretaries of India. | -do- | -do- | -do- | Published in Gazette of India, Part-III, Section 4. |

*The period will not be completed during the current session.

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|----|---|---|------------|----------|--|--|
| 4 | <u>Notification No. G/20-CWA/9/2021</u> 29.09.2021 | The Annual Report and Audited Accounts of the Council of Institute of Cost Accountants of India for the year ending 31 st March, 2021. | 13.12.2021 | *30 days | Before the expiry of the session immediately following the session in which the said period of 30 days is completed. | Published in Gazette of India, Part-III, Section 4. |
| 5 | <u>G.S.R.644(E)</u> 21.09.2021 | Amendments in the Notification No. G.S.R.787(E) dated 15 th October, 2015. | -do- | -do- | -do- | Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i). |
| 6 | <u>Notification No. 1-CA(5)/72/2021</u> 29.09.2021 | The Annual Report and Audited Accounts of the Council of Institute of Chartered Accountant of India for the year ending 31 st March, 2021. | -do- | -do- | -do- | Published in Gazette of India, Part-III, Section 4. |
| 7 | <u>G.S.R.584(E)</u> 24.08.2021 | The Chartered Accountants (Election to the Council) Amendment Rules, 2021. | -do- | -do- | -do- | Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i). |
| 8 | <u>G.S.R.642(E)</u> 21.09.2021 | Amendments in the Notification No. G.S.R.1591(E) dated 12 th April, 2019. | -do- | -do- | -do- | -do- |
| 9 | <u>G.S.R.843(E)</u> 01.12.2021 | Amendments in the Notification No. G.S.R.38(E) dated 19 th January, 2011. | -do- | -do- | -do- | -do- |
| 10 | <u>Notification No. L-3(2)/Regin-Gen.(Amdt.)/2021/CCI</u> 06.09.2021 | The Competition Commission of India (General) Amendment Regulations, 2021. | -do- | -do- | -do- | Published in Gazette of India, Part-III, Section 4. |
| 11 | <u>G.S.R.785(E)</u> 09.11.2021 | The Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Second Amendment Rules, 2021. | -do- | -do- | -do- | Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i). |

*The period will not be completed during the current session.

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| 12 | <u>G.S.R.593(E)</u> 27.08.2021 | The Commission for Air Quality Management in National Capital Region and Adjoining Areas (Appointment, Salary, Allowances and other Terms and Conditions of Service of Chairperson, Full-time Members and Member-Secretary) Rules, 2021. | 13.12.2021 | *30 days | Before the expiry of the session immediately following the session in which the said period of 30 days is completed. | Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i). |
| 13 | <u>G.S.R.759(E)</u> 26.10.2021 | The Commission for Air Quality Management in National Capital Region and Adjoining Areas (Appointment, Salary, Allowances and other Terms and Conditions of Service of Chairperson, Full-time Members and Member-Secretary) Amendment Rules, 2021. | -do- | -do- | -do- | -do- |
| 14 | <u>G.S.R.742(E)</u> 14.10.2021 | The Commission for Air Quality Management in National Capital Region and Adjoining Areas (Manner of Taking Samples and Form of Notice) Rules, 2021. | -do- | -do- | -do- | -do- |
| 14 A | <u>G.S.R.571(E)</u> 12.08.2021 | The Plastic Waste Management (Amendment) Rules, 2021. | -do- | -do- | -do- | -do- |
| 14 B | <u>G.S.R.647(E)</u> 22.09.2021 | The Plastic Waste Management (Second Amendment) Rules, 2021. | -do- | -do- | -do- | -do- |
| 15 | <u>G.S.R.1302(E)</u> 17.10.2017 | The Right of Children to Free and Compulsory Education (Second Amendment) Rules, 2017. | -do- | -do- | -do- | -do- |
| 16 | <u>Notification No. F. No. 8-9/2021-TS.V(iv)</u> 12.11.2021 | The Indian Institute of Management Tiruchirappalli Regulations, 2021. | -do- | -do- | -do- | Published in Gazette of India, Part-III, Section 4. |
| 17 | <u>Notification No. F. No. 8-9/2021-TS.V</u> 01.11.2021 | The Indian Institute of Management Jammu Regulations, 2021. | -do- | -do- | -do- | -do- |
| 18 | <u>Notification No. F. No. IIM/ASR/D/1/21-103</u> 20.09.2021 | The Indian Institute of Management Amritsar Regulations, 2021. | -do- | -do- | -do- | -do- |

*The period will not be completed during the current session.

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| 19 | <u>Notification No. F. No. 34-1/2021-TS.V</u> 26.03.2021 | The Indian Institute of Management Visakhapatnam Regulations, 2021. | 13.12.2021 | *30 days | Before the expiry of the session immediately following the session in which the said period of 30 days is completed. | Published in Gazette of India, Part-III, Section 4. |
| 20 | <u>Notification No. F. No. 8-9/2021-TS.V</u> 27.08.2021 | The Indian Institute of Management Raipur Regulations, 2021. | -do- | -do- | -do- | -do- |
| 21 | <u>Notification No. IIMR/Admin/2021/61</u> 26.10.2021 | The Indian Institute of Management Rohtak Regulations, 2021. | -do- | -do- | -do- | -do- |
| 22 | <u>G.S.R.554(E)</u> 11.08.2021 | The Immigration (Carriers' Liability) (Amendment) Rules, 2021. | 14.12.2021 | -do- | -do- | Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i). |
| 23 | <u>G.S.R.741(E)</u> 14.10.2021 | The Ministry of Home Affairs, National Investigation Agency, Executive Cadre Group 'C' (Assistant Sub-Inspector, Head Constable and Constable) Recruitment Rules, 2021. | -do- | -do- | -do- | -do- |
| 24 | <u>G.S.R.801(E)</u> 15.11.2021 | The Registration of Foreigners (Amendment) Rules, 2021. | -do- | -do- | -do- | -do- |
| 25 | <u>Notification No. A-10/178/2012-PPC/PBRB</u> 17.08.2021 | The Prasar Bharati (Broadcasting Corporation of India), Authorities for Disciplinary Proceedings (Amendment) Regulations, 2021. | -do- | -do- | -do- | Published in Gazette of India, Part-III, Section 4. |

*The period will not be completed during the current session.

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|----|-----------------------------------|---|------------|----------|--|---|
| 26 | <u>G.S.R.780(E)</u> 03.11.2021 | The Mineral Conservation and Development (Amendment) Rules, 2021. | 15.12.2021 | *30 days | Before the expiry of the session immediately following the session in which the said period of 30 days is completed. | Published in Gazette of India, Extraordinary, Part-II, Section 3, subsection (i). |
| 27 | <u>G.S.R.775(E)</u> 02.11.2021 | The Minerals (Other than Atomic and Hydro Carbons Energy Mineral) Concession (Fourth Amendment) Rules, 2021. | -do- | -do- | -do- | -do- |
| 28 | <u>G.S.R.776(E)</u> 02.11.2021 | The Mineral (Auction) Third Amendment Rules, 2021. | -do- | -do- | -do- | -do- |
| 29 | <u>G.S.R.777(E)</u> 02.11.2021 | Rescinding Notification No. G.S.R.927(E) dated 3 rd December, 2015, subject to certain conditions, mentioned therein. | -do- | -do- | -do- | -do- |
| 30 | <u>G.S.R.778(E)</u> 02.11.2021 | Rescinding Notification No. G.S.R.560(E) dated 30 th May, 2016, subject to certain conditions, mentioned therein. | -do- | -do- | -do- | -do- |
| 31 | <u>G.S.R.744(E)</u> 14.10.2021 | Reserving an area of 156.80 sq. kms, for mineral diamond in Baloda-Belmundi diamond Block (Deposit No. 4 and 13) in Tehsil Saraipali, Chhattisgarh for undertaking prospecting or mining operations through M/s National Mineral Development Corporation Limited-Chhattisgarh Mineral Development Corporation, a joint venture of National Mineral Development Corporation Limited. | -do- | -do- | -do- | -do- |

*The period will not be completed during the current session.

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|----|--|---|------------|----------|--|---|
| 32 | <u>Notification No.</u> <u>EP.33(1)/2017</u> 02.09.2021 | The Food Corporation of India (Staff) (Fourth Amendment) Regulations, 2021. | 15.12.2021 | *30 days | Before the expiry of the session immediately following the session in which the said period of 30 days is completed. | Published in Gazette of India, Part-III, Section 4. |
| 33 | <u>Notification No.</u> <u>SEBI/LAD/NRO/GN/2021/26</u> 30.07.2021 | The Securities and Exchange Board of India (Bankers to an Issue)(Amendment) Regulations, 2021. | -do- | -do- | -do- | -do- |
| 34 | <u>Notification No.</u> <u>SEBI/LAD/NRO/GN/2021/27</u> 30.07.2021 | The Securities and Exchange Board of India (Infrastructure Investment Trusts)(Amendment) Regulations, 2021. | -do- | -do- | -do- | -do- |
| 35 | <u>Notification No.</u> <u>SEBI/LAD/NRO/GN/2021/28.</u> 30.07.2021 | The Securities and Exchange Board of India (Real Estate Investment Trusts)(Amendment) Regulations, 2021. | -do- | -do- | -do- | -do- |
| 36 | <u>Notification No.</u> <u>SEBI/LAD/NRO/GN/2021/29</u> 03.08.2021 | The Securities and Exchange Board of India (Credit Rating Agencies)(Amendment) Regulations, 2021. | -do- | -do- | -do- | -do- |
| 37 | <u>Notification No.</u> <u>SEBI/LAD/NRO/GN/2021/31</u> 03.08.2021 | The Securities and Exchange Board of India (Portfolio Managers)(Third Amendment) Regulations, 2021. | -do- | -do- | -do- | -do- |
| 38 | <u>Notification No.</u> <u>SEBI/LAD/NRO/GN/2021/33</u> 03.08.2021 | The Securities and Exchange Board of India (Alternative Investment Funds)(Third Amendment) Regulations, 2021. | -do- | -do- | -do- | -do- |
| 39 | <u>Notification No.</u> <u>SEBI/LAD/NRO/GN/2021/34</u> 03.08.2021 | The Securities and Exchange Board of India (Investment Advisers)(Third Amendment) Regulations, 2021. | -do- | -do- | -do- | -do- |

*The period will not be completed during the current session.

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| 40 | <u>Notification No.</u> <u>SEBI/LAD/NRO/GN/2021/35</u> 06.08.2021 | The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements)(Third Amendment) Regulations, 2021. | 15.12.2021 | *30 days | Before the expiry of the session immediately following the session in which the said period of 30 days is completed. | Published in Gazette of India, Part-III, Section 4. |
| 41 | <u>Notification No.</u> <u>SEBI/LAD/NRO/GN/2021/39</u> 13.08.2021 | The Securities and Exchange Board of India (Issue and Listing of Non-convertible Securities) Regulations, 2021. | -do- | -do- | -do- | -do- |
| 42 | <u>Notification No.</u> <u>SEBI/LAD/NRO/GN/2021/40</u> 13.08.2021 | The Securities and Exchange Board of India (Share Based Employee Benefits and Sweat Equity) Regulations, 2021. | -do- | -do- | -do- | -do- |
| 43 | <u>Notification No.</u> <u>SEBI/LAD/NRO/GN/2021/41</u> 13.08.2021 | The Securities and Exchange Board of India (Alternative Investment Funds)(Fourth Amendment) Regulations, 2021. | -do- | -do- | -do- | -do- |
| 44 | Notification No. SEBI/LAD/NRO/GN/2021/42 13.08.2021 | The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirement)(Fourth Amendment) Regulations, 2021. | -do- | -do- | -do- | -do- |
| 45 | <u>Notification No.</u> <u>SEBI/LAD/NRO/GN/2021/45</u> 13.08.2021 | The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirement)(Third Amendment) Regulations, 2021. | -do- | -do- | -do- | -do- |
| 46 | <u>Notification No.</u> <u>SEBI/LAD/NRO/GN/2021/46</u> 07.09.2021 | The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers)(Second Amendment) Regulations, 2021. | -do- | -do- | -do- | -do- |
| 47 | <u>Notification No.</u> <u>SEBI/LAD/NRO/GN/2021/47</u> 07.09.2021 | The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirement)(Fifth Amendment) Regulations, 2021. | -do- | -do- | -do- | -do- |

*The period will not be completed during the current session.

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| 48 | <u>Notification No.</u> <u>SEBI/LAD/NRO/GN/2021/48</u> 07.09.2021 | The Securities and Exchange Board of India (Certification of Associated Persons in the Securities Markets) Regulations, 2007. | 15.12.2021 | *30 days | Before the expiry of the session immediately following the session in which the said period of 30 days is completed. | Published in Gazette of India, Part-III, Section 4. |
| 49 | <u>Notification No.</u> <u>SEBI/LAD/NRO/GN/2021/49</u> 07.09.2021 | The Securities and Exchange Board of India (Certification of Associated Persons in the Securities Markets) Regulations, 2007. | -do- | -do- | -do- | -do- |
| 50 | <u>Notification No.</u> <u>SEBI/LAD/NRO/GN/2021/52</u> 26.10.2021 | The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirement)(Fourth Amendment) Regulations, 2021. | -do- | -do- | -do- | -do- |
| 51 | <u>Notification No.</u> <u>SEBI/LAD/NRO/GN/2021/55</u> 09.11.2021 | The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirement)(Sixth Amendment) Regulations, 2021. | -do- | -do- | -do- | -do- |
| 52 | <u>Notification No.</u> <u>SEBI/LAD/NRO/GN/2021/56</u> 09.11.2021 | The Securities and Exchange Board of India (Mutual Fund)(Third Amendment) Regulations, 2021. | -do- | -do- | -do- | -do- |
| 53 | <u>Notification No.</u> <u>SEBI/LAD/NRO/GN/2021/57</u> 09.11.2021 | The Securities and Exchange Board of India (Alternative Investment Funds)(Fifth Amendment) Regulations, 2021. | -do- | -do- | -do- | -do- |
| 54 | <u>Notification No.</u> <u>SEBI/LAD/NRO/GN/2021/36</u> 05.08.2021 | The Securities and Exchange Board of India (Mutual Funds)(Second Amendment) Regulations, 2021. | -do- | -do- | -do- | -do- |
| 55 | <u>Notification No.</u> <u>SEBI/LAD/NRO/GN/2021/37</u> 05.08.2021 | The Securities and Exchange Board of India (Prohibition of Insider Trading)(Second Amendment) Regulations, 2021. | -do- | -do- | -do- | -do- |

*The period will not be completed during the current session.

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| 56 | <u>Notification No.</u> <u>SEBI/LAD/NRO/GN/2021/58</u> 09.11.2021 | The Securities and Exchange Board of India (Portfolio Managers)(Fourth Amendment) Regulations, 2021. | 15.12.2021 | *30 days | Before the expiry of the session immediately following the session in which the said period of 30 days is completed. | Published in Gazette of India, Part-III, Section 4. |
| 57 | <u>Notification No.</u> <u>SEBI/LAD/NRO/GN/2021/59</u> 17.11.2021 | The Securities and Exchange Board of India (Intermediaries)(Third Amendment) Regulations, 2021. | -do- | -do- | -do- | -do- |
| 58 | <u>Notification No.</u> <u>SEBI/LAD/NRO/GN/2021/30</u> 03.08.2021 | The Securities and Exchange Board of India (Regulatory Sandbox)(Amendment) Regulations, 2021. | -do- | -do- | -do- | -do- |
| 59 | <u>Notification No.</u> <u>SEBI/LAD/NRO/GN/2021/43</u> 13.08.2021 | The Securities and Exchange Board of India (Depositories and Participants)(Amendment) Regulations, 2021. | -do- | -do- | -do- | -do- |
| 60 | <u>Notification No.</u> <u>SEBI/LAD/NRO/GN/2021/53</u> 26.10.2021 | The Securities and Exchange Board of India (Depositories and Participants)(Second Amendment) Regulations, 2021. | -do- | -do- | -do- | -do- |
| 61 | <u>Notification No.</u> <u>SEBI/LAD/NRO/GN/2021/44</u> 13.08.2021 | The Securities Contracts (Regulation)(Stock Exchanges and Clearing Corporations)(Second Amendment) Regulations, 2021. | -do- | -do- | -do- | -do- |
| 62 | <u>G.S.R.842(E)</u> 01.12.2021 | The Central Goods and Services Tax (Ninth Amendment) Rules, 2021. | -do- | -do- | -do- | Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i). |
| 63 | <u>G.S.R.520(E)</u> 30.07.2021 | The Securities Contracts (Regulation) (Second Amendment) Rules, 2021. | -do- | -do- | -do- | -do- |

*The period will not be completed during the current session.

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| 64 | <u>G.S.R.721(E)</u> 06.10.2021 | The Contingency Fund of India (Amendment) Rules, 2021. | 15.12.2021 | *30 days | Before the expiry of the session immediately following the session in which the said period of 30 days is completed. | Published in Gazette of India, Extraordinary, Part-II, Section 3, subsection (i). |
| 65 | <u>G.S.R.831(E)</u> 23.11.2021 | The Income-tax (32 nd Amendment) Rules, 2021. | -do- | -do- | -do- | -do- |
| 66 | <u>G.S.R.581(E)</u> 19.08.2021 | Amendments in the Notification No. 57/2000-Cus., dated 8 th May, 2000. | -do- | -do- | -do- | -do- |
| 67 | <u>G.S.R.610(E)</u> 01.09.2021 | The Calcium Carbide (Amendment) Rules, 2021. | -do- | -do- | -do- | -do- |
| 68 | <u>G.S.R.608(E)</u> 01.09.2021 | The Ammonium Nitrate (Amendment) Rules, 2021. | -do- | -do- | -do- | -do- |
| 69 | <u>G.S.R.609(E)</u> 01.09.2021 | The Static and Mobile Pressure Vessels (Unfired) (Amendment) Rules, 2021. | -do- | -do- | -do- | -do- |
| 70 | <u>G.S.R.743(E)</u> 14.10.2021 | The Boiler Accident Inquiry Rules, 2021. | -do- | -do- | -do- | -do- |
| 71 | <u>G.S.R.749(E)</u> 21.10.2021 | The Indian Telegraph Right of Way (Amendment) Rules, 2021. | -do- | -do- | -do- | -do- |
| 72 | <u>G.S.R.544(E)</u> 09.08.2021 | The Bureau of Energy Efficiency Appointment and Terms and Conditions of Service of Director-General (Amendment) Rules, 2021. | 16.12.2021 | -do- | -do- | -do- |

*The period will not be completed during the current session.

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| 73 | <u>Notification No. F. No. 18/1/BEE/DISCOM/2021</u> 28.10.2021 | The Bureau of Energy Efficiency (Manner and Intervals of Time for Conduct of Energy Audit) Amendment Regulations, 2021. | 16.12.2021 | *30 days | Before the expiry of the session immediately following the session in which the said period of 30 days is completed. | Published in Gazette of India, Part-III, Section 4. |
| 74 | <u>Notification No. F. No. 18/1/BEE/DISCOM/2021</u> 07.10.2021 | The Bureau of Energy Efficiency (Manner and Intervals for Conduct of Energy Audit in Electricity distribution companies) Regulations, 2021. | -do- | -do- | -do- | -do- |
| 75 | <u>G.S.R.751(E)</u> 22.10.2021 | The Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021. | -do- | -do- | -do- | Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i). |
| 76 | <u>G.S.R.752(E)</u> 22.10.2021 | The Electricity (Promotion of Generation of Electricity from Must-Run Power Plant) Rules, 2021. | -do- | -do- | -do- | -do- |
| 77 | <u>Notification No. L-1/236/2018/CERC</u> 13.09.2021 | The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2021. | -do- | -do- | -do- | Published in Gazette of India, Part-III, Section 4. |
| 78 | <u>Notification No. L-1/247/2019/CERC</u> 26.11.2019 | The Central Electricity Regulatory Commission (Power System Development Fund) Regulations, 2019. | -do- | -do- | -do- | -do- |
| 79 | <u>Notification No. L-1/253/2019/CERC</u> 02.11.2019 | The Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters)(First Amendment) Regulations, 2020. | -do- | -do- | -do- | -do- |

*The period will not be completed during the current session.

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| 80 | <u>G.S.R.829(E)</u> 23.11.2021 | The Oil Industry (Development Amendment) Rules, 2021. | 16.12.2021 | *30 days | Before the expiry of the session immediately following the session in which the said period of 30 days is completed. | Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i). |
| 81 | <u>G.S.R.168(E)</u> 11.03.2021 | The Delhi Development Authority (Disposal of Developed Nazul Land) Amendment Rules, 2021. | -do- | -do- | -do- | -do- |
| 82 | <u>G.S.R.189(E)</u> 15.03.2021 | Approving the Paradip Port Trust Employees (Licensing of Stevedoring and Shore Handling) Regulations, 2021. | 17.12.2021 | -do- | -do- | -do- |
| 83 | <u>G.S.R.591(E)</u> 27.08.2021 | Approving the Cochin Port Trust (Licensing of Jetties, Piers and Slipways) Regulations, 2021. | -do- | -do- | -do- | -do- |
| 84 | <u>G.S.R.441(E)</u> 28.06.2021 | The Merchant Shipping (Maritime Labour) Amendment Rules, 2021. | -do- | -do- | -do- | -do- |
| 85 | <u>S.R.O.24(E)</u> 02.12.2021 | The Cantonment Land Administration Rules, 2021. | -do- | -do- | -do- | Published in Gazette of India, Extraordinary, Part-II, Section 3, sub-section (ii). |
| 86 | <u>S.R.O.105</u> 14.12.2019 | The Navy Leave Regulations, 2019. | -do- | -do- | -do- | Published in Gazette of India, Part-II, Section 3, sub-section (ii). |

*The period will not be completed during the current session.

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| 87 | <u>G.S.R.716(E)</u> 04.10.2021 | The Drugs (4 th Amendment) Rules, 2021. | 17.12.2021 | *30 days | Before the expiry of the session immediately following the session in which the said period of 30 days is completed. | Published in Gazette of India, Extraordinary, Part-II, Section 3, sub- section (i). |
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*The period will not be completed during the current session.

UTPAL KUMAR SINGH
Secretary General